

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Srinagar)

Subject: Cancellation of Provisional License bearing Enrolment No.JK-591/2019 dated 31.12.2019 of Shri Akash Deep Singh S/O Sh. Gandharb Singh Andotra R/O Ward No.11, near Ram Mandir, Kathua A/P T.D.S. College of Education Ward No.9, Old Bus Stand Kathua.

NOTIFICATION

No: 1892 of 2024 RG/LP

Dated: 09/08/2024.

It is hereby notified for general information that Shri Akash Deep Singh S/O Sh. Gandharb Singh Andotra R/O Ward No.11, near Ram Mandir, Kathua A/P T.D.S. College of Education Ward No.9, Old Bus Stand Kathua, who was admitted and enrolled as an Advocate **provisionally under Enrolment No.JK-591/2019 dated 31.12.2019** by the High Court of Jammu & Kashmir and Ladakh vide Notification No.1014 dated 09.01.2020 for a period of one year and the same was extended upto 31.03.2025 vide Notification No.774 of 2024/RG/LP dated 07.05.2024 the same stands **cancelled**, as the applicant has been selected as **Civil Judge (Junior Division)**.

By Order.

Sd/-
(Shahzad Azeem)
Registrar General

No: 34643-60- RG/LP

Dated: 09/08/2024.

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Ms. Justice, Sindhu Sharma.
3. Secretary to Hon'ble Mr. Justice, Rajnesh Oswal.
.....for information of their Lordships.
4. Registrar Judicial, High Court Wing Jammu/Srinagar.
....for information and with the request to display the same on the notice board.
5. All Principal District & Session Judges
.....for information and with the request to display it on the notice board and circulate the same amongst all courts under their jurisdiction.
6. Secretary, Bar Council of India, New Delhi.
7. President, J&K High Court Bar Association, Jammu/Srinagar.
8. President, District Bar Association _____
9. Secretaries of all State Bar Councils.
10. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
11. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on The official website.
12. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
13. Mr/Ms. _____
..... for information.

Shahzad Azeem
9/8/2024
Assistant Registrar,
L.P. Section, Main Wing

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1891 of 2024 /RG/LP

Dated: 09 08.2024

It is hereby notified that vide High Court Order Dated 19.07.2024

Mr. Mushtaq Ahmad Bhat
S/O Ab. Rahman Bhat
R/O Nownagri, Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-489-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 34635-41 /RG/LP Dated 09 .08p.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Bhat**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)